Storio (antiga)

Affidavit to be Furnished by the candidate alongwith Nomination Paper Before the Returning Officer

12.1	Before the Returning Officer
(2)	For election to
सन्यन (मार्किक)	From . 135 Constituency (Name of the Constituency)
0 + 011	SAHNI
BAIDHY	ANATH UNICOUNTED NETE LAL SAHHT
103 gal 49	ars, resident of VILL - RAJGIVNALARGIS, PO - HARPY BH INDL, VIA - MADRIEUS (mention full postal address), a candidate at the obtain
Election, do here	ars. resident of VILL-RAJG-UNALGAGE, PO- HARPY BH INDE, VIA - MADHEPUS bars. resident of VILL-RAJG-UNALGAGE, PO- HARPY BH INDE, VIA - MADHEPUS DIGHARYA, ASSEMBLY - MORWA (135) SAMACTOUR by solemnly affirm and state on oath as under:
	of actions, arrived and state on oads as under.
Election, do here	ever is not applicable)
(1) I am a candid	ate set up by(name of the political party ) / am contesting as an

(2) Details of PAN and status of filing of Income tax return :

Independent candidate.

Sl. No.	Names	Permanent Account Number (PAN)	The financial year for which the last Income-tax return has been filed	Total income shown In Income Tax Return ( in Runees)
I.	Self	DC IPS 9339K	2010-11	224050-10
2.	Spouse-			
3.	Dependent I			
4.	Dependent 2		-	
5.	Dependent 3			

(3) The following case(s) is/ are pending against me in which cognizance has been taken by the court:-

SL No.	Offence	Description
(a)	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken:	
(b)	Name of the court, Case No. and Date of order taking cognizance :	412
(e)	Details of Appeal (s) / Application(s) for revision (if any) filed against the above order(s):	

4. Cases in which I have been convicted by a court of law(other those referred to in Form 26):

(a)	The details of cases, Sections of the Act and description of the offence for which convicted :	
(h)	Name of the Court(s). Case No. and	
	Date(s) of order(s).	

(5) That I give he'em below the details of the assets (movable and is movable etc.) of myself, my spouse and all dependents:

### A. Details of movable assets:

(Note

1. Assets in joint name indicating the extent of joint ownership will also have to be given

In case of deposit/Investment, the details including Serial Number, Amount, Date of Deposit, the Scheme.
 Name of Bank/Institution and Branch are to be given

Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect of listed companies and as per books in case of non-listed companies should be given.

4. Dependent', here means a person, substantially dependent on the income of the candidate.

5. Details including amount is to be given separately in respect of each investment)

S. No.	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
i) -	Cash in hand	180,000/-	2,80,000		22	
(ii)	Details of Deposits in Bank accounts (FDRs, Term Deposits and all other types of Deposits including saving accounts), Deposits with Financial Institutions, Non Banking Financial Companies and Cooperative societies and the amount in each such deposit	Saving A/4 - 1228224	605/_			
(iii)	Details of investment in Bonds, Debentures/shares and units in companies/Mutual Funds and others and the amount.		147			
(iv)	Details of investment in NSS, Postal Savings, Insurance Policies and investment in any Financial Instrument in Post office or Insurance Company and the amount	Relimine life Insurance AD240/- (Premium benial)	Retions life Invariant 85425/- (Poemin based)			
(v)	Personal loans/advance given to any person or entity including firm, Company, Trust etc. and other receivables from debtors and the amount,		VE3.19			
(vi)	Motor Vehicles/Aircrafts/ Yachts/Ships (details of Make, Registration No. etc, Year of Purchase and amount)	Scorpio-2011 Make, Prach Sand in 2011 Amount-96190				
(viř)	Jewelry, bullion and valuable thing (give details of weight and value)	Gold -60 gm	60000/- Silver -2-100%			

(Vill) Any other assets such as value of						
(ix, Gross Total value	2590367/_	= ant	-	-77	TO A COMMUNICATION OF THE PERSON	
100	123103011-	5,61030 -	-		3 6 6 6 6 6 6 6 6 6 6 6 6 6 6 6 6 6 6 6	100

3. Details of Immovable assets:
(Nete: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated 2. Each land or building or apartment should be mentioned separately in this format.)

S. No	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	Agricultural Land Location(s) Survey number(s)	955				
	Area (Total measurement in acres)					
	Whether inherited property (Yes or NO)	10 %				
	Date of purchase in case of self acquired property	₩ 2 7				
	Cost of Land (in case of purchase)at the time of purchase	4				
	Any Investment on the land by way of development, construction etc.	MIL				
	Approximate Current market value					
(ii)	Non-Agricultural Land Location(s) Survey number(s)		1			
	Area (Total measurement in sq. ft.)	22.4	]			
	Whether inherited property (Yes or NO)	1				
	Date of purchase in case of self acquired property	3				
	Cost of Land (in case of purchase) at the time of purchase	7				
	Any Investment on the land by way of development, construction etc.			-		
	Approximate Current market value	12 1				
(iii)	Commercial Buildings (including apartments) -Location(s) -Survey number(s)		N.			
	Built up Area (Total measurement in sq. ft.)					

vi)	Total of Current Market Value of (i) to (v) above	10,61,000/_				
()	Others (such as interest in property)					
	Approximate Current market value					
	Any Investment on the land by way of development, construction etc.					
	Cost of property (in case of purchase) at the time of purchase				-	
	Date of purchase in case of self acquired property					
	Whether inherited property (Yes or NO)					
	Built up Area (Total measurement in sq. ft.)					
	Area (Total measurement in sq. ft.)		01-01000-0-0			
1)	Residential Buildings (including apartments,) -Location(s) - Survey number(s)					
	Approximate Current market value					
	Any Investment on the property by way of development, construction etc.					
	Cost of property (in case of prochase) at the time of prochase					
	Day of purchase in case of self activited property			1		
	V teiher inherited property (* es or NO)			T		

(6) I give herein below the details of liabilities/ dues to public financial institutions and government:-(Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

S. No.	Description	Self	Spouse(s)	Dependent-1	Dependent-2	Dependent-3
(i)	Loan or dues to Bank/Financial Institution(s) Name of Bank or FI Amount outstanding Nature of loan	SKGB, CBL SDC1 & SBI 783 89350 KC 2 CAR UM				
	Loan or dues to any individuals/ Entity other than mentioned in (i) above. Name(s) Amount outstanding Nature of Joan	2000				

	A-ty other liability				
	Grand total of liabilities	783893.00	NIL	i	
(ii)	Dues to departments dealing with government			 İ	
	Dues to departments dealing with supply of water				
	Dues to departments dealing with supply of electricity				
	Dues to departments dealing with supply of telephones/mobiles				
	Dues to departments dealing with government transport (including aircrafts and helicopters)		-		
	Income Tax Dues				
	Wealth Tax Dues				
	Service Tax Dues				
	Municipal /Property Tax Dues				
	Sales Tax Dues				
	Any other dues		7		
-	Grand total of all Govt. dues	NIL	NIL	-	-

(7)	Details of	profession or	occupation:
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a.	Self	
	Spouse	

(8) My educational qualification is as under:

(Give details of highest School / University education with full form of the certificate/ diploma/ degree course) (Name of the School /College/ University and the year in which the course was completed.)

# (9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1.	Name of the candidate	Sh./SAT./Kum. BAT DHYANATH SAHAT				
2.	Full postal address	VIA - MADHEPUR, DILHARDA				
3.	Number and Name of the constituency and state	No 135 MORWA				
3.	Name of the Political party which set up the candidate (otherwise write 'Independent')	. J D (U)				
4.	(a) Number of cases in which conviction order passed (other than those referred to in Form 26)	NIL				

		(c) Total number of Pending class where the court (s) have taken cognizant			NIL					
5	PAN of				Year for which last Income Tax Return filed			The fire was stores		
	(a)	(a) Candidate DCIPS 9339 K				11-010		224	1020/_	
	(b)	(b) Sponse:								
	(c)	Dependents								
6.	100	Details of Assets and Liabilities in rupees								
		Description	Self	Spou		Dependent-I	Depende	ent-II	Dependent-III	
1.		Moveable Asset (Total value)	2590367/-				-			
В.		Immovable Asset								
	(i)	Purchase Price and Development Cost of Immovable Property (Total Value)								
	(ii)	Approximate Current Market Price of Asset (Total Value)	1061000/							
7		Liabilities	100						-	
		(i) Government dues (Total)								
		(ii) Loans from Bank, Financial Institutions and others (Total)	783893.5	5.1	1					
8.	(6	ghest educational qualific Give details of School / Un urse) (Name of the Schoo	iversity educa	tion wi	th f	ull form of the	certificat	te/ dip		

### VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed there from. I further declare that:

(a) there is no case of conviction or pending case against me other than those mentioned in items 3 and 4 above;
 (b) L my spouse, or my-dependents do not have any asset or liability, other than those mentioned in items 5 and 6 above.

Verified, at SAMASTERVE this the 11th day of JAAvaey 201.2

DEPONENT 7.00.2

Note: 1 Affidavit should be filed latest by 3.00 PM on the last date of filing nominations.

2. Affidavit should be sworn before an Oath Commissioner or Magnetrate of the First Class or before a Notary

3. All columns should be filled up and no column to be left blank. If there is no information to furnish to respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned

4. The affidavit should be either typed or written legibly and neatly.

## Annexur :-1

Details of Immovable assets:
(Note: 1 Properties in joint ownership indicating the extent of joint ownership will also have to be indicated.)

SI No.	2 Each land or building or apartment s Description	Self	Spause	Dependent-1	Dependent-2	Dependent-3
)		Gunai basi.				
,	Location(s)	(i) Khata no-617				
	Survey number(s)	Khesra no-874,877,878,1554,1357.				
	darvey number(s)	(ii) Khata no-165				
		Khesra no-1673.1679.				
		Tauzi no-2238	+		-	_
		(i) 0.71 Acers				
	Area (Total measurement in acres)	(ii) 2 Kattha 7.25 Dhoor	-	-	-	-
	Whether inherted property					
	(Yes) or (No)	NO				
		(A) 52 D - 26.04.1993				
	Date of Purchase in case of self	(B) 22 D- 03.04.1993 AND 03-02-				
	acquired property	1997				
	Cost of Land (in case of purchase)	(A) Rs. 18,500/-				
	at the time of purchase	(B) 8.000/-				
	Any Investment on the land by way	The state of the s				
	of development, construction etc.					
	or development, construction etc.	NiL				
	Accomments Comment market Value	PAIL	-	_		
	Approximate Current market Value	D- E 50 000/				
		Rs. 5,50,000/-	+	_	_	_
n)	Non-Agriculatural Land	(A) Harpur Bhindi and Nikaspur.				
	Location(s)	(i) Khata no- 184 (Old) 144(New),				
	Survey number(s)	Khesra no-222,3281				
	- POS 1.59-5114 POS 50 C.CO	(ii)Khata no- 396 (Old), 578 (New),			1	
		Khesra No-877(Old), 796(Old)				
		878(Old)				
		(B) Gunai basi.			1	
		Khata no-562				
		Khesra No-421				
		(A) (i) 528 Sq.ft.				
		(ii) 9240 Sq.ft.				
	Area (Total measurement in Sq. ft.)					
	Whether inherted property	(0) 0010 0410				
	A CONTROL OF THE PROPERTY OF T	NO				
	(Yes) or (No)  Date of Purchase in case of self	(i) 02.01.2008 (ii) 03.04.1993	+	_	_	
		(iii) 08.09.2008				
	acquired property		+	+	_	_
		(A) (i) Rs. 18,000/-				
	Cost of Land (in case of purchase)					
	at the time of purchase	(B) Rs. 49,000/-		_	-	-
	TO LIVE BE ASSESSED A PARK OF THE DESCRIPTION OF THE PARK OF THE P					
	Any Investment on the land by way					
	of development, construction etc.	NiL				200
	The state of the s	IATER CONTROL CONTROL				
	Approximate Current market Value	Rs 5.11.000/-				